

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. C.N PRASAD, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.7149/Del/2018
Assessment Year: 2015-16

Avigo Venture Investments Ltd. 3 rd Floor, 355, Nexteracomm, Tower-1, Cybercity, Ebene, Mauritius Post Bag No.2, Electronic City Post Office, Bangalore-560500	Vs	DCIT CPC Bangalore
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. R. K. Kapoor, CA
Respondent by	Smt. Anupama Anand, CIT DR

Date of hearing:	09/12/2021
Date of Pronouncement:	09/12/2021

ORDER

PER N.K. BILLAIYA AM:

This appeal by the assessee is preferred against the order of the CIT(A)-42, New Delhi dated 27.08.2018 pertaining to A.Y. 2015-16.

2. At the very outset, the counsel for the assessee moved an application dated 06.12.2021 praying for the withdrawal of the appeal.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

6. Decision announced in the open court in the presence of both the representatives on 09.12.2021.

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

NEHA

Date:- 09.12.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	09.12.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	